

(b) whether it has helped in the improvement of navigability of Calcutta Port; and

(c) if so, to what extent?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KADAR NATH SINGH) (a) Daily discharges up to the full carrying capacity of the Feeder Canal have been released from Farrakka Barrage continuously during and after the Monsoon of 1975.

(b) and (c) It is too early to provide a definite assessment about the improvements in the navigability of the Hooghly for the Calcutta Port.

#### Targets of Food Procurement

538. DR. RANEN SEN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the target for food procurement in the year 1975-76 how much would be locally procured and how much from abroad; and

(b) steps taken by Government to raise the floor price of foodgrains in the interest of both producers and consumers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) The target for procurement of foodgrains within the country has been fixed at 10.1 million tonnes comprising of 5.5 million tonnes of wheat during the rabi marketing season 1975-76 (April-March) and 4.6 million tonnes of rice during the Kharif marketing season 1975-76 (November-October). No target for import of foodgrains has been fixed.

(b) The interests of producers as well as consumers are duly taken into account by the Government while fixing the procurement prices of foodgrains. In order to safeguard the inte-

rests of the farmers, adequate arrangements have also been made for providing support at procurement prices wherever necessary.

12.01 hrs.

#### PAPERS LAID ON THE TABLE

WATER (PREVENTION & CONTROL OF POLLUTION) RULES, 1975, DELHI DEVELOPMENT AUTHORITY (REMOVAL OF OBJECTIONABLE DEVELOPMENTS) RULES 1975 & U.P. CEILING ON PROPERTY (TEMPORARY RESTRICTIONS ON TRANSFER) AMD. ORDINANCE, 1975

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): I beg to lay on the Table—

(1) A copy of the Water (Prevention and Control of Pollution) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 58 (E) in Gazette of India dated the 27th February, 1975, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974. [*Placed in Library, See No. LT-10068/76*].

(2) A copy of the Delhi Development Authority (Removal of Objectionable Developments) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2385 in Gazette of India dated the 26th July, 1975, under section 58 of the Delhi Development Act, 1957. [*Placed in Library, See No. LT-10069/76*].

(3) A copy of the Uttar Pradesh Ceiling on Property (Temporary Restrictions on Transfer) Amendment Ordinance, 1975 (Uttar Pradesh Ordinance No. 39 of 1975) promulgated by the Governor of U.P. on the 29th December, 1975, under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated

the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance. [*Placed in Library. See No. LT-10070/76.*]

INTERIM REPORT 1973 OF WAKF INQUIRY COMMITTEE, NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955, U.P. SUGARCANE (REGULATION OF SUPPLY AND PURCHASE) (AMENDMENT) ORDINANCE 1975 & ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR SUGAR INDUSTRY FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): I beg to lay on the Table—

(1) A copy of the Interim Report 1973 of Wakf Inquiry Committee (Hindi version). [*Placed in Library. See No. LT-10071/76.*]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Sugarcane (Control) Amendment Order, 1975, published in Notification No. G.S.R. 492 (E) in Gazette of India dated the 12th September, 1975.

(ii) The Sugarcane (Control) Second Amendment Order, 1975, published in Notification No. G.S.R. 542 (E) in Gazette of India dated the 27th October, 1975.

(iii) The Sugar (Price Determination for 1975-76 Production) Order, 1975, published in Notification No. G.S.R. 571 (E) in Gazette of India dated the 29th November, 1975. [*Placed in Library. See No. LT-10072/76.*]

(3) A copy of the Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 25 of 1975) (Hindi and English versions) promulgated by

the Governor of U.P. on the 17th September, 1975, under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance. [*Placed in Library. See No. LT-10073/76.*]

(4) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1974-75, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See No. LT-10074/76.*]

CENTRAL EXCISE (FIRST AMDT.) RULES, 1976

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of the Central Excise (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 15 in Gazette of India dated the 3rd January, 1976, under section 38 of the Central Excise and Salt Act, 1944. [*Placed in Library. See No. LT-10075/76.*]

NOTIFICATIONS UNDER FOOD CORPORATIONS ACT, 1964 & ESSENTIAL COMMODITIES ACT, 1955, ANNUAL REPORTS OF CENTRAL WAREHOUSING CORPORATION AND FOOD CORPORATION OF INDIA FOR 1974-75 & 1972-73.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of